

(SHRIMATI VASUNDHARA RAJE): (a) The authorised strength of the IAS as on 1.1.1971 was 3203 and as on 1.1.2001, the authorised strength was 5159. Hence, there has been an increase of about 61% in the authorised strength of the Service between 1971 and 2001.

(b) As against the authorised strength of 5159, the number of IAS officers in position, as on 20.4.2001 was 5057.

(c) The strength of the IAS is determined on the basis of the administrative and functional requirements as projected by the State Government, normally at the time of quinquennial cadre reviews.

(d) There is no proposal before Government to freeze the annual intake into the IAS for the next three years.

Rate of conviction in CBI cases

4507. SHRI K.B. KRISHNA MURTHY: Will the PRIME MINISTER be pleased to state:

(a) whether the conviction rate in cases handled by CBI is on decline;

fb) whether this is due to lack of competence of investigating officers handling cases of economic offences;

(c) whether there are more than 3500 cases pending for trial for more than four years handled by CBI;

(d) whether CBI primarily equipped to handle traditional penal offences, is being overburdened with cases of economic offences in which it has no updated expertise (like Cyber crimes or Stock Market manipulations etc.); and

(e) whether Government would consider setting up of a separate wing of Central Bureau of Investigation for Economic Offences?

THE MINISTER OF STATE OF DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSIONS AND PENSIONERS WELFARE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI VASUNDHARA RAJE): (a) According to the information made available by the Central Bureau of Investigation (CBI), the conviction rate of CBI cases during the last five years

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from 1996 to 2000 has been 71.1%, 62.2%, 72.2%, 58.3% and 71.4% respectively.

(b) Does not arise in view of answer to (a) above.

(c) As on 28th February, 2001, 4081 cases filed by CBI were pending trial in various courts for more than four years.

(d) The officers in the CBI are trained to investigate all types of offences. However, keeping in view the nature of economic offences cases now being entrusted to the CBI, the Government has sanctioned 183 posts for Technical Advisory Units in the CBI for induction of professionals from the Revenue and Banking Sectors to render necessary expert advice and assistance to CBI officers in investigation of complicated cases of specialised nature. The CBI is also arranging specialised training for its officers in these areas. Reserve Bank of India/State Bank of India have organised training courses for CBI officers on banks frauds and other economic offences. A computer crime training course was also organised for CBI Officers by officers of Federal Bureau of Investigation (FBI), United States of America (USA).

(e) A separate Economic Offences Division in CBI to investigate economic offences, was set up on 26th November, 1994.

Exoneration of accused of various cases filed by CBI

† 4508. SHRI GOPALSINH G. SOLANKI: Will the PRIME MINISTER be pleased to state:

(a) the details of the accused exonerated in various cases filed during the last three years by CBI;

(b) whether Government propose to take any action for providing compensation to those persons who had to suffer as a result thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF DEPARTMENT OF PERSONNEL
AND TRAINING AND DEPARTMENT OF

† Original notice of the Question was received in Hindi.